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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

INDEX

IN

ADDITIONAL COMPLIANCE AFFIDAVIT

(By Additional Secretary, Forest and Environment
Department, State of Uttarakhand)

IN

Execution Application No. 27/2023

In

M.A. No. 54/2023

In

O.A. No. 561/2022

IN THE MATTER OF:

Urvashi Shobhna Kachari

Applicant

Versus

Union of India & Ors.

Respondents

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Dated: 17 March 2025



Advocate
Anjali Rajput
Counsel for State of Uttarakhand

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I, Kahkashan Naseem, aged about 44 years, D/o Mr. A.S. Ansari, presently posted as Additional Secretary, Forest and Environment Department, State of Uttarakhand, hereby solemnly affirm and state on oath as under: -

- 1) That the deponent is presently posted as the Additional Secretary, Forest and Environment Department, State of Uttarakhand and is competent to sign and swear the instant affidavit.

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- 2) That the above noted matter was last listed for hearing on 09.01.2025, wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

“.....

5. Additional affidavit detailing the further progress made in Compliance of the order passed by this Tribunal be filed at least three days before the next date of hearing.

.....”

- 3) That in compliance of the aforesaid direction instant affidavit is being filed.
- 4) It is humbly stated that the Member Secretary, Uttarakhand Pollution Control Board vide letter dated 27.07.2024 informed the Director, Wildlife Institute of India, Chandrabani, Dehradun that the competent authority has approved the proposal for carrying out “Scientific Study for Assessment of Carrying Capacity of Kedarnath, Hemkund Sahib, Gangotri & Yamunotri tracks of Uttarakhand” for 12 months with a sanctioned budget of INR 97,47,400. Vide said letter, it was also requested to sign agreement for the aforesaid study. In this connection, copy of letter dated 27.07.2024 is being marked and filed as **Annexure No. 1** to this affidavit.
- 5) That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and orders passed by them. The deponent has always made her sincerest efforts to



[Handwritten signature]

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carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.



Deponent

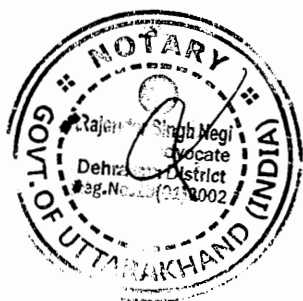
Verification: -

Verified at Dehradun on this the 17 day of March, 2025, that the contents of the accompanying compliance affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false and no material has been concealed therein.



Deponent

Dated: March, 2025



FILED BY

Advocate Anjali Rajput

(Chamber no.136, New Lawyers Chamber, Supreme court of India,
New Delhi)

17/3/25

This affidavit is sworn before me by

Shri.....Ashok Kumar Masoom

who is identified by Shri

at Dehradun on.....17/3/25

(Rajender Singh Negi)
Advocate & Notary, Dehradun



HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehradun
E-mail : usnkcpcb@yahoo.com, Phone No. 0135-2607092

Ref. No: UKPCB/HO/Gen-183-600(11)/2024/614

Date: 27.07.2024

SPEED POST / E-MAIL

ADM/MC/SAD.

To,

Director,
Wildlife Institute of India
Chandrabani, Dehradun - 248001
Uttarakhand

[Signature]
13/08/24
Dm
01/8

Sub: Work order for carrying out of "Scientific Study for Assessment of Carrying Capacity of Kedarnath, Hemkund Sahib, Gangotri & Yamunotri tracks of Uttarakhand" -reg.

Sir,

Please refer to the orders passed by the Hon'ble National Green Tribunal in the matter of E.A. No. 27 of 2023 in M.A. No. 54 of 2023 (O.A. No. 561 of 2022 titled as "Urvashi Shobhna Kachari Versus Union of India & Ors." from time to time. Hon'ble Tribunal *inter alia* directed to carry out Carrying Capacity of Kedarnath, Hemkund Sahib, Gangotri & Yamunotri tracks of Uttarakhand within a period of one year. In this regard proposal were sought from various Government Institutions/Universities for carrying out "Scientific Study for Assessment of Carrying Capacity of Kedarnath, Hemkund Sahib, Gangotri & Yamunotri tracks of Uttarakhand". Proposal was also submitted by the Wildlife Institute of India (WII), Dehradun vide letter dated 31.05.2024.

I am pleased to inform you that the Competent Authority of the Board has approved your proposal for carrying out "Scientific Study for Assessment of Carrying Capacity of Kedarnath, Hemkund Sahib, Gangotri & Yamunotri tracks of Uttarakhand". In this regard the proposed study as mentioned above is hereby awarded to you as per details mentioned below:

Name of Study	Duration of Study	Sectioned Budget
Scientific Study for Assessment of Carrying Capacity of Kedarnath, Hemkund Sahib, Gangotri & Yamunotri tracks of Uttarakhand.	12 Months	Rs. 97,47,400.00 (Rs. Ninety Seven Lakh Forty seven Thousand Four Hundred only)

Terms and Conditions for the Study:

1. The Wildlife Institute of India (WII) shall undergo with an agreement regarding scope of study as well as the timeline for carrying out the study. Copy of agreement is enclosed with this Work Order.
2. Time start date for the study will be considered as the date of issuing of this letter.
3. WII will start the proposed study activities at the earliest.

4. Payment shall be made in 4 parts as follows:
 - i) 40% after signing agreement for carrying out said study.
 - ii) 30% after submission of Progress Report-I (within 6 months).
 - iii) 20% after submission of Progress Report-II (within 9 months).
 - iv) 10% After submission of Final report (within 12 months).

WII shall provide the bank details for release of payment to this office.
5. WII shall carry out the proposed study with close co-ordination with concerned District Magistrate and Nodal Officer nominated by the District Magistrate for said study purpose.
6. WII shall not assign or outsource any component or part of this study to any other Agency.
7. WII shall submit monthly progress report to the UKPCB by 10th day of next month.
8. For all matters pertaining to the proposed study, the decision of Member Secretary, UKPCB shall be final and binding to both the parties.
9. For any legal dispute, Dehradun shall be the jurisdiction.

You are therefore requested to sign the enclosed agreement in 02 original sets and submit to the Board.

Enclosure: As above.

Yours Faithfully,

(Dr. Parag Madhukar Dhakate)
Member Secretary

Copy to:

1. Chairman, UKPCB, Dehradun for kind information please.
2. District Magistrate, Rudraprayag / Uttarkashi / Chamoli for kind information Please. In order to Finance Controller, Uttarakhand Pollution Control Board for the kind information. In order to timely completion of study, you are requested to nominate Nodal Officer for co-ordination with WII, please.
3. Finance Controller, UKPCB, Dehradun for kind information please.
4. Regional Officer (I/c), UKPCB, Regional Office, UKPCB, Dehradun for information and necessary assistance to WII, please.



(Signature)
Member Secretary